
(2022) 08 SEBI CK 0003

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 1395 Of 2021, Appeal No. 811 Of 2021

NU Pharamlogics Pvt. Ltd

APPELLANT

Vs

Securities And Exchange Board Of India And Others

RESPONDENT

Date of Decision : 03-08-2022

Acts Referred:

Citation : (2022) 08 SEBI CK 0003

Hon'ble Judges : M. T. Joshi, J; Meera Swarup, Member

Bench : Division Bench

Advocate : Rinku Valanju, Sumit Yadav, Aditya Shah, Abhishek Khare, Sharvil Kala, Rushin Kapadia, Jheel Thakkar

Judgement

M. T. Joshi, J

1. Heard both sides. The controversy involved in the present appeal is squarely covered by a decision of this Tribunal in Nirvana

Mall Management Pvt. Ltd. and other appeals Appeal no. 384 of 2021 dated October 1, 2021. In the circumstances, the present appeal is also allowed. The impugned order is hereby quashed and set aside without any order as to costs. The matter is remitted to the learned WTM for reconsideration. The appellant will appear before the learned WTM on September 5, 2022.

2. This order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Certified copy of this order is also available from the Registry on payment of usual charges.